

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1509/(MAH)/2017


CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE PARTIES: Infolink Solution Pvt. Ltd.
V/s.
Venerate Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
10)	Satish Raut & Chandrasekhar Mahadikar	Advocate for Applicant	

ORDER

CP No. 1509/I&BP/NCLT/MB/MAH/2017

Petitioner's Counsel is present. None present from the Corporate Debtor's side.

Though the Petitioner has shown effecting service upon the Corporate Debtor by hand-delivery, since the Corporate Debtor is not present, the Petitioner herein is directed to effect service upon the Corporate Debtor as prescribed under Adjudicating Authority Rules.

List this matter on 12.12.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)